NHRC sends notice to the Government of Kerala

The National Human Rights Commission, NHRC, India has taken suo moto cognisance of media reports that nine girls went missing from a shelter home at Manganam in Kottyam, Kerala. Reportedly, when traced by the police at the residence of one of the inmates, the girls resisted their return back to the shelter home. This is third such incident reported from Kottyam in recent months.

The Commission has issued a notice to the Chief Secretary, Kerala, calling for a report of the incident.

NHRC holds 3rd hearing in the Delhi-NCR air pollution case

The National Human Rights Commission, NHRC, India held the third hearing of the Chief Secretaries of Punjab, Uttar Pradesh, Haryana and Delhi in the matter of air pollution in Delhi NCR in the light of the reports submitted by them in response to its directions in the last meeting. Seeking further reports, the next date of hearing has been fixed for November 25. The Commission emphasised that they needed to have a strategic plan in place to plug the gaps between the policies and implementation thereof for providing clean air.

NHRC sends notice to the Government of Punjab

The National Human Rights Commission, NHRC, India has taken suo moto cognisance of a media report about the plight of students in Kaluwara village of Punjab, especially the girls, who have to first walk on foot in slushy banks of the river Sutlej. Accordingly, it has issued a notice to the Government of Punjab, through its Chief Secretary calling for a report along with the action taken report about the steps being taken to provide for better and hasslefree access to the students to the school in the area who are facing difficulty to reach school.

NHRC sends notice to the Chief Secretary, DGP, Government of TN

The National Human Rights Commission, NHRC, India has taken suo moto cognisance of media reports that three workers were asphyxiated to death while cleaning a septic tank at an under-construction house in Gandhi Nagar area in Karur district of Tamil Nadu on November 15. The Commission has issued notices to the Chief Secretary, Director General of Police, Tamil Nadu and the Municipal Commissioner, Karur, calling for reports in the matter. The Chief Secretary has to submit an action taken report.

NHRC seeks Odisha Govt report on sexual exploitation of minor girls

https://www.thestatesman.com/cities/bhubaneshwar/nhrc-seeks-report-from-odishagovt-over-sexual-exploitation-of-minor-girls-1503132746.html

The National Human Rights Commission (NHRC) has sought an Action Taken Report (ATR) from Chief Secretary of Odisha regarding the pregnancy of minor girls especially the students in the State.

Acting on a petition and rejoinders filed by activist and Supreme Court Lawyer Radhakanta Tripathy, the NHRC passed the order recently.

Tripathy alleged that on the pretext of giving a mobile phone, a ninth class student in Padagaon village under Adaba Police Station in Gajapati district was made pregnant by the husband of the local Sarpanch.

The continuance of sexual exploitation of minor girls, some of them are found pregnant in various state – run SC/ST residential schools has been going on unabated.

Alleging failure, negligence and inaction of the state government to act over the issue and crime committed against minor girls, Tripathy requested the NHRC to ensure legal action against the wrong doers and heavy compensation with rehabilitation of the victims with preventive measures.

"The complainant has alleged that sexual exploitation of minor girls specially belonging to SC/ST continues in Odisha. He has stated about one incident where in November, 2022 a Class 9th student was impregnated by the Sarpanch's husband. Other incidents have also been mentioned in the complaint. Let a copy of complaint be transmitted to the Chief Secretary, Govt. of Odisha calling for an Action Taken Report on all the incidents mentioned in the complaint within eight weeks." NHRC stated in the order.

Precautionary and corrective measures with punitive actions and rehabilitation of victims as per Guidelines of Nirbhaya case and other applicable guidelines are not being satisfactorily implemented in Odisha, the petitioner alleged.

Earlier the State authorities in the report stated that utmost priority was the education of the SC/ST poor students who constitute nearly 40% of the state's population.

Through a network of 1670 residential schools and 6000 hostels, the government provides free education, food, clothing and accommodation to nearly 6 lakh students between the ages of 5 and 18 years of whom 60 percent are girls.

NHRC seeks report on alleged sexual exploitation of SC/ST girls

http://www.uniindia.com/nhrc-seeks-report-on-alleged-sexual-exploitation-of-sc-st-girls/east/news/2865260.html

The National Human Rights Commission (NHRC) has sought Action Taken Report (ATR) from the Odisha Chief Secretary within eight weeks on the alleged cases of pregnancy of minor girls, especially in the government-run SC/ST residential schools. Acting on a petition and rejoinders filed by Social Activist Radhakanta Tripathy, the NHRC passed the order recently. NHRC directed the Chief Secretary to implement the recommendations made by the Special Rapporteur who investigated the case of minor students sexual exploitation in the State. Tripathy in his petition alleged that the husband of a local Sarpanch made a class nine student pregnant on the pretext of giving her a mobile phone in Padagaon village under Adaba Police Station of Gajapati district .. The continuing sexual exploitation of minor girls, some of them pregnant in various state-run SC /ST residential schools has been going on unabated. Alleging failure, negligence and inaction of the state government to act on the issue Tripathy requested the NHRC to ensure legal action against the wrongdoers, and compensation with the rehabilitation of the victims. Tripathy contended the precautionary and corrective measures with punitive actions and rehabilitation of victims as per the guidelines of the Nirbhaya case and other applicable guidelines are not satisfactory in the state. Earlier the state authorities in the report stated that utmost priority is given to the education of the SC ST poor students who constitute nearly 40 percent of the state's population. Through a network of 1670 residential schools and 6000 hostels, the government provides free education, food, clothing and accommodation to nearly 6 lakh students between the age of 5 and 18 years of whom 60 percent are girls. UNI XC BD SSP

Minor girls pregnancy: ATR sought from CS

https://www.dailypioneer.com/2022/state-editions/minor-girls----pregnancy--atr-sought-from-cs.html

The National Human Rights Commission (NHRC) has sought for an Action-Taken Report (ATR) from the Chief Secretary of Odisha pertaining to rising cases of sexual exploitation of minor tribal girls, especially girl students in the State run Ashram Schools.

Acting on a petition and rejoinders filed by Supreme Court lawyer and rights activist Radhakanta Tripathy, the NHRC passed the order recently.

Tripathy alleged that on the pretext of giving a mobile phone to one Class IX student in Padagaon village under Adaba Police Station in Gajapati district, a girl was made pregnant by the husband of the local Sarpanch. The continuance of sexual exploitation of minor girls, some of them are found pregnant in various State - run SC /ST residential schools, has been going on unabated, he said.

Alleging failure, negligence and inaction of the State Government to act over the issue and crime committed against minor girls, Tripathy requested the NHRC to ensure legal action against the wrong doers and heavy compensation with rehabilitation for the victims with preventive measures.

While disposing case no. 4221/18/0/2019 filed by Tripathy earlier, the NHRC had directed the Chief Secretary to implement the recommendations made by the Special Rapporteur who investigated the case of minor students' sexual exploitations in the State. However, till date the same has not been complied with.

Odisha college puts restriction on entry of 9 students following ragging complaint

https://theprint.in/india/odisha-college-puts-restriction-on-entry-of-9-students-following-ragging-complaint/1228502/

The authorities of the state-run Khallikote Junior College here on Monday put restriction on the entry of nine Plus-II students to the campus following allegation of ragging against them.

The nine students will remain away from the campus until further order as they were suspected to be involved in ragging of a girl student and create disturbance on the college premises, an official said.

A Plus II (first year) girl student on Saturday complained to the principal about ragging by some senior students in the campus and creating disturbance in the classes by bursting crackers and passing comments. She said the girl students were not feeling safe in the campus.

While the complaint of the girl was under investigation by the anti-ragging committee, the college authorities took action against these students as a precautionary measure.

In the month of September, six of these students had also been suspended for a weekperiod from the campus as they were found involved in the ragging to the junior students.

"We have suspended these students as they allegedly created disturbance on the campus", said Radha Kant Nayak, principal of the college said, adding that the antiragging committee is to ensure absence of these students on the campus.

He said the names of these students have already been communicated to the SP (Berhampur) and local police station as per the recommendation of the anti-ragging committee for their indiscipline activities on the campus on October 29.

Earlier on Thursday, the authorities of Binayak Acharya College, another state run institute here, had expelled at least 12 students of Plus III and Plus II for allegedly ragging a junior girl student on the college campus, which went viral in the social media.

The college authorities have also given compulsory college leaving certificates to these students. The police had arrested five of them-two them teenagers, for allegedly indulging in the ragging incident.

Meanwhile a delegation of BJP's youth and women wings in Ganjam district on Monday visited different colleges and institutions and discussed with the principals about the anti-ragging measures in the institutes. They have also urged the college authorities to write the toll-free number to lodge complaints of any ragging incidents in the premises.

Page No. 0, Size:(0)cms X (0)cms.

Meanwhile, the National Human Rights Commission (NHRC) on Monday directed the principal secretary of higher education department to take appropriate actions within eight weeks on alleged suffering of the students due to ragging in college campuses in Berhampur.

Rabindra Kumar Mishra, a human rights defender has moved the NHRC for the intervention as the spurt of the ragging cases in the college campuses.

Besides the government-run- Binayak Acharya College and Khallikote Junior College, he said a girl student of a private college here had committed suicide, recently due to ragging. He appealed the commission for joint inquiry by the CBI and University Grants Commission and state government. PTI COR AAM RG

एनएचआरसी ने कोरापुट फर्जी मुठभेड़ पर रिपोर्ट मांगी

https://jantaserishta.com/local/odisha/nhrc-seeks-report-on-koraput-fake-encounter-1769645

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने ओडिशा सरकार को तलब किया है और कोराप्ट जिले में प्लिस की कथित फर्जी म्ठभेड़ पर कार्रवाई की रिपोर्ट मांगी है, जिसके कारण हाल ही में दो लोगों की मौत हो गई थी। सर्वोच्च मानवाधिकार निगरानी संस्था ने मल्कानगिरी जिले के पुलिस महानिदेशक, कलेक्टर और एसपी से अगले चार हफ्तों में दावा किए गए विशेष अभियान समूह (एसओजी) के साथ मुठभेड़ और दो व्यक्तियों की मौत पर एक विस्तृत रिपोर्ट प्रस्त्त करने को कहा है। 11 नवंबर को, कोराप्ट प्लिस ने बोइपरिग्डा सीमा के तहत मालीपदार जंगलों में दो 'माओवादियों' को मार गिराने का दावा किया था, जो बाद में मारे गए आदिवासियों के परिवार के सदस्यों द्वारा दावा किए जाने के बाद नकली बताया गया था कि दोनों दैनिक मजदूर थे और उनके बाद वामपंथी उग्रवादी के रूप में ब्रांडेड थे। मौत। दो आदिवासी मल्कानगिरी पुलिस सीमा के तहत सरगीगुडा गांव के धाना खमार और नबरंगपुर में कोसागुमुडा पुलिस सीमा के तहत नुआगड़ा के जया कुमार नाग थे। जबकि नाग के परिजनों ने दावा किया कि वह दिहाड़ी पर काम करता था और 10 दिन पहले घर से निकला था, खमार जिस दिन मारा गया था, उस दिन वह जंगलों से होते ह्ए कोटपाड़ जा रहा था। सर्वोच्च न्यायालय के वकील और अधिकार कार्यकर्ता राधाकांत त्रिपाठी ने एनएचआरसी में उन निर्दोष आदिवासियों के लिए न्याय की मांग की थी, जो प्लिस म्ठभेड़ का शिकार हो गए थे, उनके परिवार के सदस्यों ने मुठभेड़ को फर्जी बताते हुए विरोध किया था और दोनों को केवल माओवादी के रूप में ब्रांडिंग किया था ताकि गलती को छुपाया जा सके त्रिपाठी ने अपनी याचिका में कहा है कि दोनों आदिवासियों की मुठभेड़ फर्जी थी और दोनों मृतकों का माओवादियों से कोई संबंध नहीं है. गोलीबारी की निष्पक्ष जांच और मृतक के परिजनों के लिए पर्याप्त मुआवजे की मांग करते हुए, उन्होंने आरोप लगाया कि खमार से बरामद हथियार कोरापुट पुलिस द्वारा गढ़ी गई कहानी को सही ठहराने के लिए लगाए जा सकते थे। मामलों के तथ्य और परिस्थितियां स्पष्ट रूप से राज्य में दर्दनाक और खतरनाक स्थिति का संकेत देती हैं। स्थानीय लोग अक्सर दोनों पक्षों -प्लिस और माओवादियों - के दबाव के बीच सैंडविच बन जाते हैं मामले की निष्पक्ष और स्वतंत्र जांच की जरूरत है। याचिका में कहा गया है कि दोनों मृतकों के परिवार के सदस्य गमगीन हैं क्योंकि वे अकेले कमाने वाले थे। त्रिपाठी ने कहा, "म्ठभेड़ लोगों के मानवाधिकारों का भयानक उल्लंघन है।" उन्होंने म्ठभेड़ में शामिल अधिकारियों के खिलाफ कार्रवाई की मांग की।

एनएचआरसी ने एससी/एसटी लड़िकयों के कथित यौन शोषण पर रिपोर्ट ...

https://jk24x7news.tv/nhrc-seeks-report-on-alleged-sexual-exploitation-of-sc-st-girls/ राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने ओडिशा के मुख्य सचिव से आठ सप्ताह के भीतर विशेष रूप से सरकार द्वारा संचालित एससी/एसटी आवासीय स्कूलों में नाबालिग लड़िकयों के गर्भवती होने के कथित मामलों पर कार्रवाई रिपोर्ट (एटीआर) मांगी है। सामाजिक कार्यकर्ता राधाकांत त्रिपाठी द्वारा दायर एक याचिका पर कार्रवाई करते हुए, राष्ट्रीय मानवाधिकार आयोग ने हाल ही में आदेश पारित किया। एनएचआरसी ने मुख्य सचिव को राज्य में नाबालिग छात्रों के यौन शोषण के मामले की जांच करने वाले विशेष प्रतिवेदक द्वारा की गई सिफारिशों को लागू करने का निर्देश दिया। त्रिपाठी ने अपनी याचिका में आरोप लगाया है कि एक स्थानीय सरपंच के पति ने नौवीं कक्षा की एक छात्रा को मोबाइल फोन देने के बहाने गर्भवती कर दिया।

Minor girls' pregnancy: ATR sought from CS

RAJESH BEHERA

■ BHUBANESWAR

The National Human Rights Commission (NHRC) has sought for an Action-Taken Report (ATR) from the Chief Secretary of Odisha pertaining to rising cases of sexual exploitation of minor tribal girls, especially girl students in the State run Ashram Schools.

Acting on a petition and

rejoinders filed by Supreme Court lawyer and rights activist Radhakanta Tripathy, the NHRC passed the order recently.

Tripathy alleged that on the pretext of giving a mobile phone to one Class IX student in Padagaon village under Adaba Police Station in Gajapati district, a girl was made pregnant by the husband of the local Sarpanch. The continuance of sexual

exploitation of minor girls, some of them are found pregnant in various State - run SC/ST residential schools, has been going on unabated, he said. Alleging failure, negligence and inaction of the State Government to act over the issue and crime committed against minor girls, Tripathy requested the NHRC to ensure legal action against the wrong doers and heavy compensation with

rehabilitation for the victims with preventive measures.

While disposing case no. 4221/18/0/2019 filed by Tripathy earlier, the NHRC had directed the Chief Secretary to implement the recommendations made by the Special Rapporteur who investigated the case of minor students' sexual exploitations in the State. However, till date the same has not been complied with.

9 students suspended

AGENCIES

Berhampur, Nov 21: The authorities of the state-run Khallikote Junior College here Monday put restriction on the entry of nine Plus-II students to the campus following allegation of ragging against them.

The nine students will remain away from the campus until further order as they were suspected to be involved in ragging of a girl student and create disturbance on the college premises, an official said.

A Plus II (first year) girl student Saturday complained to the principal about ragging by some senior students in the campus and creating disturbance in the classes by bursting crackers and passing comments. She said the girl students were not feeling safe in the campus.

While the complaint of the girl was under investigation by the anti-ragging committee, the college authorities took action against these students as a precautionary measure.

In the month of September, six of these students had also been suspended for a week-period from the campus as they were found involved in ragging to the junior students. "We have suspended these students as they allegedly created disturbance on the campus," said principal Radha Kant Nayak, adding that the antiragging committee is to ensure absence of these students on the campus.

He said the names of these students have already been communicated to the SP (Berhampur) and local police station as per the recommendation of the anti-ragging committee for their indiscipline activities on the campus October 29.

Meanwhile, the National Human Rights Commission (NHRC) Monday directed the principal secretary of higher education department to take appropriate actions within eight weeks on alleged suffering of the students due to ragging in college campuses in Berhampur.

Report sought on pregnancy of minors

POST NEWS NETWORK

Bhubaneswar, Nov 21: The National Human Rights Commission (NHRC) has sought an action-taken report (ATR) from the state government on incidents of sexual exploitation of minor girls, especially those belonging to SC and ST communities, in the state.

While hearing a plea filed by rights activist and Supreme Court lawyer Radhakanta Tripathy, the apex rights body asked the state's Chief Secretary to file the report within eight weeks.

Highlighting the recent incident wherein a schoolgirl of Gajapati district was sexually abused, Tripathy informed the commission that Odisha has been witnessing frequent incidents of sexual exploitation of minor girls - a ma-



Highlighting the recent incident wherein a schoolgirl of Gajapati district was sexually abused, rights activist Radhakanta Tripathy informed the commission that Odisha has been witnessing frequent incidents of sexual exploitation of minor girls

A Class IX girl of Padagaon village Gajapati district was reportedly sexually exploited and impregnated by the local sarpanch's husband

jority of them was from SC and ST communities.

"A Class IX girl of Padagaon village under Adaba police limits in Gajapati district was reportedly sexually exploited and impregnated by the local sarpanch's husband. The incident came to the fore after the 14-year-old girl told her parents about her plight after she started feeling sick recently," Tripathy informed the NHRC quoting media reports.

He said that incidents of sexual exploitation of minor girls in the state come to the fore very often. Even some of them were found to have been impregnated in SC/ST residential schools in the state. The rights activist alleged that precautionary and corrective measures with punitive actions and rehabilitation of victims as per the Nirbhaya Act were not being satisfactorily implemented in Odisha.

Tripathy urged the commission to direct the state government for ensuring stringent legal action against the perpetrators and heavy compensation with rehabilitation measures for the victims.

The state government through a network of 1,670 residential schools and 6,000 hostels provides free education, food, clothing and accommodation to around 6 lakh students between 5 and 18 years of whom 60 per cent are girls, according to Odisha government data.

NHRC seeks report on pregnancy of minor girls

EXPRESS NEWS SERVICE

@ Berhampur

THE National Human Rights Commission (NHRC) has sought an action taken report (ATR) from the state government on pregnancy of minor girls, especially students of government schools, within eight weeks.

The apex rights body has asked the chief secretary to send the report while acting on a petition and rejoinders filed by activist and Supreme Court lawyer Radhakanta Tripathy on the issue. Tripathy had cited a recent incident where the husband of a sarpanch had allegedly impregnated a class IX student on the pretext of giving her a mobile

phone in Padagaon village within Adaba police limits in Gajapati district. The sarpanch Sunemi Mandal's husband, Mansa Mandal was arrested on November 13.

"Sexual exploitation of minor girls, some of them from govt-run residential SC and ST schools, has been going on unabated," stated Tripathy in his petition. Alleging negligence and inaction of the state government to check crimes committed on minor girls, he requested the NHRC to ensure legal action against the culprits and adequate compensation alongside rehabilitation of the victims with preventive measures.

Tripathy further alleged that precautionary and corrective measures with punitive action and rehabilitation of victims as per guidelines formulated after Nirbhaya case and others are not being satisfactorily implemented in the state.

जयपुर @ पत्रिका. राष्ट्रीय मानवाधिकार आयोग ने उदयपुर जिले के आदिवासी बाल बंधुआ मजदूर के मामले में जवाब नहीं मिलने पर जैसलमेर कलक्टर टीना डाबी को समन भेजा है। इसमें कहा कि चार जनवरी तक जवाब नहीं आया तो व्यक्तिशः हाजिर हों। जयपुर निवासी अधिवक्ता ताराचंद वर्मा ने इसी साल फरवरी में आयोग को परिवाद भेजा था। आयोग ने अब

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NHRC seeks report from Odisha Govt. over sexual exploitation of minor girls

STATESMAN NEWS SERVICE BHUBANESWAR, 21 NOVEMBER:

The National Human Rights Commission (NHRC) has sought an Action Taken Report (ATR) from the Chief Secretary of Odisha regarding the pregnancy of minor girls especially the students in the State.

Acting on a petition and rejoinders filed by activist and Supreme Court Lawyer Radhakanta Tripathy, the NHRC passed the order recently.

Tripathy alleged that on the pretext of giving a mobile phone, a ninth class student in Padagaon village under Adaba Police Station in Gajapati district was made pregnant by the husband of the local sarpanch.

The continuance of sexual exploitation of minor girls, some of them are found pregnantin various state - run SC

ST residential schools has been going on unabated.

Alleging failure, negligence and inaction of the state government to act over the issue and crime committed against minor girls, Tripathy requested the NHRC to ensure legal action against the wrong doers and heavy compensation with rehabilitation of the victims with preventive measures.

"The complainant has alleged that sexual exploitation of minor girls specially those belonging to SC/ST continues in Odisha. He has stated about one incident where in November, 2022 a Class 9th student was impregnated by the Sarpanch's husband. Other incidents have also been mentioned in the complaint. Let a copy of complaint be transmitted to the ChiefSecretary, Govt. ofOdisha calling for an Action Taken

Report on all the incidents mentioned in the complaint within eight weeks." NHRC stated in the order.

Precautionary and corrective measures with punitive actions and rehabilitation of victims as per Guidelines of Nirbhaya case and other applicable guidelines are not being satisfactorily implemented in Odisha, the petitioner alleged.

Earlier the State authorities in the report stated that utmost priority was the education of the SC ST poor students who constitute nearly 40% of the state's population. Through a network of 1670 residential schools and 6000 hostels, the government provides free education, food, clothing and accommodation to nearly 6 lakh students between the ages of 5 and 18 years of whom 60 percent are girls.

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